

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR.

O.A. No. : 14/1999

Date of Order : 22.01.1999

1. Shri Poonam Chand S/o Shri Marji Ram caste Jnagal, retired LSG Postal Assistant (PA) in Superintendent of Post Office, Bikaner, Resident Azad Nagar, Rampura Basti, Lalgarh, Bikaner - Rajasthan.
2. Dharmandar S/o Shri Poonam Chand, Retired LSG Postal Assistant (PA) in appointment Superintendent of Post Office, Bikaner, R/o Azad Nagar Appointment Rampura Basti Lalgarh, Bikaner.

..Applicants.

Versus

1. Union of India Through Secretary, Ministry of Postal Services, Dak-Tar-Bhawan, New Delhi.
2. Superintendent, Post Office, Rani Bazar, Bikaner, - Rajasthan.
3. Post Master General, Western Area, Jodhpur.

..Respondents.

Mr. Bharat Singh, Counsel for the applicants.

CORAM :

Hon'ble Mr. Gopal Singh, Administrative Member.

BY THE COURT :

Applicants, Poonam Chand and Dharmandar, have filed this application under section 19 of the Administrative Tribunals Act, 1985, praying for issuing a direction to the respondents to decide compassionate appointment case of applicant No. 2.

2. Applicants' case is that applicant No. 1, Poonam Chand was retired on 31.08.1995 having been declared as medically unfit. Applicant No. 1 is seeking appointment of

Gopal Singh

his son, applicant No. 2, Dharmandar on a class IV post on compassionate grounds.

3. I have heard the learned counsel for the applicants. Learned counsel for the applicants submits that the applicant has already submitted two representations dated 06.9.1996 and 01.9.1998 to the respondents for considering his case for compassionate appointment.

4. In the circumstances, I consider it just and proper to dispose of this application by giving a direction to respondent No. 3 to consider the case for compassionate appointment of applicant No. 2 as per rules within a period of three months from the date of issue of this order. In case applicant feels aggrieved of the decision of the respondents in this regard, he will be at liberty to approach this Tribunal again.

5. Let a copy of this OA alongwith the annexures thereto, be sent to respondent No. 3 for compliance. The OA stands disposed of accordingly.

Gopal Singh
(GOPAL SINGH)
MEMBER (A)

Received copy
Date 20/1/59

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4/3/99. Copy of under OA & MA

sent along with OA & MA petitions

Sent to s/o to RLZ

by Regd AD Viale. a/o 476049

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Part II and III destroyed
in my presence on 26/6/96
under the supervision of
Section Officer (I) as per
order dtd 16/5/96
Section Officer (Record)

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